

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR**

**Original Application No. 1092 of 2004**

Jabalpur, this the 16<sup>th</sup> day of December, 2004

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Madan Mohan, Judicial Member

Akhilesh Yadav, aged about 31 years,  
S/o. Mr. Ravishankar Yadav, working as  
Office Assistant under the Airports Authority  
Of India, posted at Airports, Jabalpur, R/o.  
C/o. Ramesh Kumar Yadav, Latkari Ka Padava, Sabji  
Mandi, Jabalpur,

and two others. .... **Applicants**

(By Advocate – Shri Manish Tripathi on behalf of Shri Rajendra Tiwari)

## Versus

Union of India, through the Secretary,  
Ministry of Civil Aviation, Rajiv Gandhi  
Bhawan, Safdarjang Airports, New Delhi,

and another. .... Respondents

(By Advocate – Shri S.P. Singh)

## **ORDER (Oral)**

**By M.P. Singh, Vice Chairman —**

The learned counsel for the applicant has filed a Misc. Application No. 1499/2004 seeking permission to withdraw this Original Application. MA is allowed and permission is granted. Accordingly, this Original Application is dismissed as withdrawn with a liberty to the applicant to approach the appropriate forum.

2. The Registry is directed to supply the copy of the memo of parties to the parties while issuing the certified copies of this order.

**(Madan Mohan)**  
**Judicial Member**

“SA”

पृष्ठांकन संख्या/दिनांक..... दिल्ली, दिनांक.....

(M.P. Singh)  
Vice Chairman

(1) सुनित राजपाल राजपाल के द्वारा, जरालपुर  
 (2) आदेश कर्मचारी द्वारा, देव काउंसल T. M. Singh द्वारा  
 (3) प्रस्तुती द्वारा द्वारा, देव काउंसल T. P. Singh द्वारा  
 (4) वंशपाल, द्वारा, द्वारा, द्वारा, द्वारा  
 सूचना एवं आवश्यक दस्तावेज़ द्वारा  
 २५/११२/८० उप रजिस्ट्रार

Received  
On 10.12.01  
BB